

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

**ORDER SHEET**

Contempt Petn. (Civil) Nos. ~~188 to 192~~ of 1988

<u>Applicant</u>	in A.Nos.274 to 278/87(F)	<u>Respondent</u>
Y.G. Yeri & <del>A</del> ors.		General Manager, S.C.Rlys., Secunderbad & anr.
Advocate for Applicant		Advocate for Respondent
Shri R.U. Goulay.		

Date	Office Notes	Orders of Tribunal
15.11.88	<p>These applications filed u/s 17 of the Act, pray to initiate proceedings against the accused, under Contempt of Court Rules, for having not obeyed the Orders of the Tribunal in A.Nos.274 to 278/87(F).</p> <p><i>file Placed before C.R.</i></p> <p>The accused persons are not impleaded by name, making them personally liable, as required. Instead, they are impleaded, only in the name of Office, which they are holding.</p> <p>The application is otherwise in order. If approved, it may be registered and placed before Court for admn. on 18.11.88 (dt. specified by the Registrar).</p> <p>Submitted for orders pl.</p> <p><i>16/11 K.G. Goulay 16/11</i></p> <p><i>Post before Court on 18/11/88 for provisional hearing</i></p> <p><i>16/11</i></p>	
18.11.88		<p><u>KSPVC/LHARM</u></p> <p>Petitioners by Shri Chandrakant Goulay. Admit. Notices to the respondents. Personal appearances of the respondents is dispensed with for the present. Call on 21.12.1988.</p> <p><i>VG</i></p> <p><i>16/11/88 M(A)</i></p>

Date	Office Notes	Orders of Tribunal
	<p>Copies not furnished hence notice not Issued.</p>	
21/11	<p>Copies furnished. Notice issued to respondents.</p>	
	<p>21/12</p>	
	<p>RJ is Served At this filed</p>	
	<p>20/12</p>	
21.12.1988	<p><u>21.12.88</u> Sri M S files M.A in court</p>	<p>KSHKG PSM</p> <p>Petitioners and their counsel absent. Shri MS files Memo of appearance for respondents and prays for four weeks time to file reply, as his instructions are that the respondents have complied with the orders. Time asked for allowed. The matter is fixed for hearing on 27.1.89. Respondents will file their reply before that date and have a copy thereof served on the petitioners.</p>
	<p>DOD</p>	<p>21/12</p>
	<p>CD</p>	
	<p>BT</p>	
		<p>M(A)</p>

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**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

C.P. NO. 188 IS 192/88

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
		<u>PSM(A)</u> 27.1.1989
		Petitioners and their counsel absent. Shri M. Sreerangaiah for the respondents prays for further time of 4 weeks to file the reply to the petition. Time asked for allowed. Call on 27.2.1989 for hearing.
27.2.89		<i>16/27/188</i> MEMBER (A)
		<u>KSPV/LHARM</u> Applicants by Shri Pradeep Kumar. Respondents by Shri MS. He prays for two weeks' time to file reply. Prayer granted. Call on 16.3.1989 in 'cases not ready for hearing'.  <i>VC</i>
		<i>16/27/188</i> <u>KSP/LHAR : 16.3.89</u> Petitioners by Shri Chandrakanth. Respondents by Shri M. Sreerangaiah. Shri Sreerangaiah prays for time till 27-3-1989 to file the reply and argue the matter. Prayer granted. Call on 27-3-1989.  <i>VC</i>
	<u>27.3.89</u> Reply Statement of respr filed  <i>DPP</i> <i>(B)</i> <i>WD</i> <i>CH</i>	<i>16/27/188</i> <u>M(A)</u>

C.P (Civil) 188 to 192/88 in 274 to 278/87 (F)

Date	Office Notes	Orders of Tribunal
27.3.89		<p><u>KSPV/PSM</u></p> <p>Petitioners by Shri Chandrakanth Goulay. Respondents by Shri MS. Reply of the respondents filed. Copy furnished to Shri Goulay. We have heard both sides. We are satisfied that the respondents who were bound to finalise the seniority list have not so far done the same which they are bound to do even now. Shri MS prays for time till 31.3.1989 to finalise the seniority list and produce the same. We consider it proper to grant this request of Shri MS. Call on 31.3.1989. Let a copy of this order be served on Shri MS forthwith.</p> <p>27/3 VC</p> <p>27/3/89 M(A)</p>
31.3.1989	<p>27/3/89 Copy of order dated 27-3-89 served on Respondents</p> <p>31.3.89 Before KSP-VC PS-M(A)</p> <p>Sri Chandrakanth Goulay Test</p> <p>Sri M. Srirangaiah few R.</p> <p>Proceedings dropped order directed</p> <p>PPD A C CH</p>	<p><u>KSPV/PSM</u></p> <p><u>ORDER</u></p> <p>Petitioners by Shri Chandrakanth Goulay. Respondents by Shri M. Srirangaiah. Shri Srirangaiah files a Memo annexing a copy of the order No. H/P.612/III/TTE dated 28.3.1989 made by the Divisional Personnel Officer, Hubli. We have perused this order. We find that this order in letter and spirit implements our order made on 11.11.1987 in A No. 274 to 278/87 and the further order made by us on 27.3.1989 in these petitions.</p> <p>As the respondents have implemented our order in letter and spirit these contempt of court proceedings are liable to be dropped. We, therefore, drop these contempt of court proceedings. But this does not prevent the petitioners from challenging the order dated 28.3.89 if they are still aggrieved.</p> <p><u>K.S. Puttaswamy</u> <u>P.S. Riniwasan</u> (K.S. Puttaswamy) <u>31/3/89</u> (P.S. Riniwasan) V.C. <u>31/3/89</u> M(A)</p>